

GENERAL EXEMPTION NO. 21

Exemption from Anti-dumping duty to imports against Annual advance licence when utilised in discharge of export obligation.**[Notifn. No.75/99-Cus. dt.11.6.1999].**

In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby exempts articles imported into India, against an **Annual Advance Licence from whole of the anti-dumping duty** leviable thereon under section 9A of the Customs Tariff Act, 1975 (51 of 1975), subject to the condition that the exempt articles shall not be disposed of or utilised in any manner except for utilisation in discharge of export obligation in accordance with the said Annual Advance Licence.

Explanation - In this notification, "Annual Advance Licence" means, an annual advance licence issued in terms of paragraph 7.4A of the Export and Import Policy 1997 - 2002 published vide notification of the Government of India in Ministry of Commerce No. 1 (RE-99)/1997-2002, dated the 31st March, 1999, as amended from time to time.

